#### GOVERNMENT OF ASSAM HEALTH & FAMILY WELFARE DEPARTMENT DISPUR: GUWAHATI

No.HLB. 111/2020/95

Dated Dispur the 21<sup>st</sup> May, 2020

### <u>ORDER</u>

In pursuance of the D.O. letter No. Z.28015/19/2020-EMR CPt.I dated 17<sup>th</sup> May 2020 from Secretary, Ministry of Health and Family Welfare, Government of India, the following norms are hereby laid down for **declaration of Containment Zone/ Buffer Zone/ Red Zone in Assam.** 

#### 1. Identification of a Containment Zone.

- 1.1. The Containment Zone is to be delineated based on:
  - a) Mapping of cases and contacts
  - b) Geographical dispersion of cases and contacts
  - c) Area having well demarcated perimeter
  - d) Enforceability of perimeter control
- 1.2. This is the primary area where intensive action is to be carried out with the aim of breaking the chain of transmission. This area should therefore be appropriately defined by the **district administration** with technical inputs at local level. For effective containment, **it is advisable to err on the side of caution**.
- 1.3. Once the Containment Zone is delineated the perimeter will be defined and there would be strict perimeter control with:
  - a) Establishment of clear entry and exit points,
  - b) No movement to be allowed except for medical emergencies and essential goods and services,
  - c) No unchecked influx of population to be allowed and
  - d) People transiting to be recorded and followed through IDSP.
- 1.4. Stringent action needs to be initiated within these Containment Zones in terms of:
  - a) Active search for cases through physical house to house surveillance by Special Teams formed for the purpose
  - b) Testing of all cases as per sampling guidelines
  - c) Contact tracing
  - d) Identification of local community volunteers to help in surveillance, contact tracing and risk communication
  - e) Extensive inter-personal and community based communication

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f) Strict enforcement of social distancing

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- g) Advocacy on hand hygiene, respiratory hygiene, environmental sanitation and wearing of masks / face-covers
- h) Clinical management of all confirmed cases
- 1.5. In the **Containment Zone**, **only essential activities**, shall be allowed **for at least 14 days.**

## 2. Identification of Buffer Zone

- 2.1. A Buffer Zone will be delineated around each containment zone.
- 2.2. It shall be appropriately defined by the **district administration** with technical inputs at local level.
- 2.3. Buffer zone will be primarily the area wherein additional & focused attention is needed so as to ensure that infection does not spread to adjoining areas. For effective containment, it is of paramount importance that the buffer zone is sufficiently large.
- 2.4. The focus areas of action in the Buffer Zone include:
  - i) Extensive surveillance for cases through monitoring ILI/SARI cases in health facilities
  - j) Identify health facilities (Govt & private), healthcare workforce available (ASHAs/ANMs/AWW & doctors in PHCs/CHCs/District Hospitals)
  - k) All health facilities (including clinics) to report clinically suspect cases of COVID-19 on real time basis to the control room at the district level
  - Create community awareness on preventive measures such as personal hygiene, hand hygiene and respiratory etiquettes.
  - m) Use of face cover, physical distancing through enhanced IEC activities.
  - n) Ensure social distancing

# 2.5. In the **Buffer one**, **few additional activities beyond essential activities**, can be allowed **as deemed fit by Deputy Commissioner**.

## 3. Declaration of Red Zone

3.1. Ministry of Health & family Welfare has communicated that deciding the categorization of administrative units as red/ orange/ green zone, the States may take into consideration as a **normative guidance**, the benchmarks/ thresholds with respect to these parameters mentioned in the table below.

SI. No.	Parameter	Critical	Desirable
1	Total Active Cases	>200	Zero cases or no reported case in last 21 days
2	Active Cases per Lakh population	>15	-
3	Doubling rate (calculated over 7 days period)	<14 days	>28 days

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4	Case Fatality rate	>6%	<1%
5	Testing Ratio (No of Tests per Lakh population)	<65	>200
6	Sample positivity rate (confirmation rate)	>6%	<2%

However, a decision regarding aforesaid categorization into zones may be taken by States by undertaking a multi-factorial analysis based on the combination of these parameters.

- 3.2. In backdrop of para 4.1 and in light of the flexibility given to States to take into consideration local circumstances/ geography, it is decided that in the State of Assam, the Containment Zone along with its Buffer Zone shall together constitute a Red Zone.
- 3.3. In case of outbreak of significant number of cases across a district and consequent declaration of a number of Red Zones within a particular district, the entire district shall be declared a Red Zone by the **State Government**, if deemed necessary.

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(Samir K Sinha, IAS) Principal Secretary to Government of Assam Health & Family Welfare Department

Memo No.HLB. 109/2020/Pt/ 95-A Copy to: Dated Dispur the 21<sup>st</sup> May, 2020

- 1. Chief Secretary, Assam.
- 2. Additional Chief Secretary, Home & Political and Social Welfare Departments.
- 3. Director General of Police, Assam.
- 4. Principal Secretary to Hon'ble Chief Minister, Assam.
- 5. Principal Secretary, Panchayat & Rural Development Department.
- 6. Shri G P Singh, IPS, ADGP (L&O)
- 7. Shri Harmeet Singh, IPS, ADGP (S)
- 8. Commissioner & Secretary, Transport Department, Dispur.
- 9. Commissioner & Secretary, Health & Family Welfare Department.
- 10. Special Secretary, Health & Family Welfare Department.
- 11. Chief Executive Officer, Assam State Disaster Management Authority.
- 12. Commissioner of Transport, Assam
- 13. Managing Director, ASTC.
- 14. Mission Director, National Health Mission, Assam...
- 15. All Deputy Commissioners / Sub-Divisional Officers (Civil) for necessary action. .
- 16. All Superintendents of Police
- 17. DME/ DHS, Assam.
- 18. All Principals/ Superintendents, Medical College Hospital.
- 19. All Joint Directors of Health Services, Assam.
- 20. P.S. to Hon'ble Minister, Health & F.W. Department, Government of Assam

- 21. P.S. to Hon'ble Minister (All), Government of Assam.
- 22. P.S. to Hon'ble Minister of State, Health & F.W. Department
- 23. P.S. to Hon'ble Minister of State (Ind.)/ Minister of State (All), Government of Assam.
- 24. P.S. to Hon'ble MLA (All).
- 25. Any other concerned

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Principal Secretary to Govt. of Assam Health & Family Welfare Department

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